

**Central Administrative Tribunal
Jammu Bench, Jammu**



Hearing through video conferencing

O.A. No.62/1177/2020

Tuesday, this the 7th day of December, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Pradeep Kumar, Member (A)**

1. Gulam Hassan Tantray age 62 years S/o Ghulam Moh-ud-in Tartray,R/o Banakoot, bandipora, Kashhmir.

.....Applicant

By Advocate: Mr. Ayushman Kotwal.

Versus

1. Union Territory of Jammu and Kashmir through Administrative Secretary Education Department,Civil Secretariat, Jammu-180001.
2. Administrative Secretary, Finance Department, Jammu and Kashmir Government, Civil Secretariat, Jammu-180001.
3. The Treasury Officer, District Treasury, Bandipora-193502
4. Chief Education Officer, Bandipora -193502
5. Zonal Education Officer, Quil Muqam District-Bandipora-193502.

..... Respondents

By Advocate: Shri Sudesh Magotra, D.A.G.

O R D E R (ORAL)

Hon'ble Mr. Pradeep Kumar, Member (A)

1. Applicant herein was superannuated on 31.03.20219. The Pension Payment order (PPO) was issued on 01.03.2019 and the pension was payable to the applicant with effect from 01.04.2019. The copy of this PPO was marked to the District Treasury Officer, Bandipora, who is arrayed as Respondent no.3 in this OA.
2. The applicant is aggrieved that despite issuance of said pension payment order, the respondent no.3 has not paid the pension to the applicant so

far. The applicant further pleaded that he has sent notice to the respondent no.5 through his counsel on 12.03.2020 followed by a personal representation dated 17.09.2020 but there has been no response and accordingly the present O.A. has been filed.



3. Heard. Issue notice. Mr. Sudesh Magotra, DAG, who appears on advance information, on behalf of respondents, accepts notice.
4. At this stage, the applicant submitted that this O.A may be disposed of by directing the respondents to consider and dispose of applicant's pending representation dated 12.03.2020 and 17.09.2020, within stipulated time frame by passing a reasoned and speaking order.
5. In view of the above, the present O.A is disposed of at admission stage, without going into the merit of the case, with direction to respondent no.3 to decided the pending representation of the applicant, by passing a reasoned and speaking order within a time period of six weeks of receipt of this order, under advise to the applicant. It is further directed that if as a result of said consideration, the pension payment is found to be due, the same also be released along with arrears thereof, within a time period of four weeks thereafter, followed by regular monthly payments.
6. The O.A. is disposed of, accordingly.
7. Applicant shall be at liberty to approach this Tribunal, if any grievance subsist. No costs.

(Pradeep Kumar
Member (A)

(Rakesh Sagar Jain
Member (J)

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